

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:754

ANSWERED ON:27.11.2012

BAN ON ENDOSULFAN

Ajmal Shri Badruddin;Angadi Shri Suresh Chanabasappa;Deo Shri Kalikesh Narayan Singh

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government is aware that several banned pesticides are used illegally in agriculture which adversely affected the health of land and environment;
- (b) if so, the details thereof and the action taken by the Government thereon;
- (c) whether it is a fact that the orders of the Hon'ble Supreme Court for the immediate ban on using endosulfan have not been implemented in full force;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken/being taken by the Union Government for complete ban on using endosulfan in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) & (b): Use of pesticides in the country is regulated under the Insecticides Act, 1968. Certain reports in the media referred to vegetables available in the market containing banned pesticides. However, analysis of samples of agricultural commodities, including vegetables, collected for detection of pesticide residues under the central sector scheme of "Monitoring of Pesticide Residues at National Level" has, so far, not indicated use of any pesticide banned under the Insecticides Act, 1968.

(c) & (d): In writ petition (civil) No. 213 of 2011 "Democratic Youth Federation of India vs Union of India & Ors", Hon'ble Supreme Court passed an ad-interim order on 13.05.2011 banning production, sale and use of Endosulfan in the country till further orders and appointed a Joint Committee headed by the Director General of Indian Council of Medical Research (ICMR) and the Agriculture Commissioner to conduct a scientific study on the question whether the use of Endosulfan would cause any serious health hazard to human beings and would cause environmental pollution. Accordingly, the Central Government issued instructions on 14.05.2011 to all State Governments/Union Territory Administrations to implement interim order of the Court in toto, which are binding on all manufacturers.

(e): The matter is currently sub-judiced and the directions of Hon'ble Supreme Court will be adhered to.